

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

**Item No. 112**

**C.P. (IB) No. 273/Chd/2023**

**IN THE MATTER OF:**

Riyaz Ahmad Butt proprietor of  
Emm Arr Auto Point

...Petitioner

Vs.

Shaurya motors limited

...Respondent

**Under Section:** 9, IBC 2016

**Order delivered on 06.02.2024**

**CORAM:**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**SH. L.N. GUPTA**  
**HON'BLE MEMBER (T)**

**PRESENT:**

For the Petitioner : Ms. Pridhi Singla, Advocate  
For the Respondent : Ms. Niharika Sohal, Advocate

**ORDER**

Reply is stated to be e-filed by learned counsel for the Respondent. Let the hard copy of the same be filed within two days. It is stated by learned counsel for the Petitioner that she has received a copy of the reply. It is further stated by learned counsel for the Petitioner that since the debt is admitted in the reply so there is no need for filing the rejoinder. Learned counsels for both parties are directed to file respective affidavits stating that the petition is not a collusive one and they are not related parties. Let the same be done within one week. Learned counsel for the Respondent is further directed to file balance sheet of the corporate debtor within one week. List on 15.02.2024.

**Sd/-**  
**(L.N. GUPTA)**  
**MEMBER (T)**

**Sd/-**  
**(HARNAM SINGH THAKUR)**  
**MEMBER(J)**